No. C-30013/2/2017-Ad.IVA  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise and Customs  

*****  
5th floor, HUDCO Vishala Building,  
Bhikaji Cama Place, New Delhi  
Dated the, November, 2017  

To  

All Pr. Chief Commissioners/Chief Commissioners/All  
Commissioners/Directors General under CBEC.  

Sub: Extension of probation period on account of availing Leave during probation period.  

Sir/Madam,  

I am directed to forward herewith a copy of O.M. No.28020/1/2017-Estt. (C) dated 05.10.2017 received from Ministry of Personnel, PG and Pensions, Department of Personnel & Training, New Delhi, on the subject mentioned above for information and necessary action.  

Yours faithfully,  

Encl. As above.  

(B. Ginkhan Mang)  
Under Secretary to the Govt. of India  

Copy to:  
The DG (Systems & Data Management), New Delhi with the request to kindly upload this circular on the Website of CBEC.  

(B. Ginkhan Mang)  
Under Secretary to the Govt. of India
No. 28020/1/2017-Estt(C)
Government of India
Ministry of Personnel, PG and Pensions
Department of Personnel & Training

North Block, New Delhi
Dated: 5th October, 2017

OFFICE MEMORANDUM

Subject: Extension of probation period on account of availing Leave during probation period.

The undersigned is directed to refer to this Department's O.M No. 28020/1/2010-Estt(C) dated 21st July 2014 wherein consolidated instructions on Probation/ Confirmation in Central Services were issued for ready reference to all concerned. As per extant instructions "if during the period of probation, a probationer has not undergone the requisite training course,..., the period of probation may be extended by such period or periods as may be necessary, subject to the condition that the total period of probation does not exceed double the prescribed period of probation."

This has been examined in the view that some employees are not able to complete the probation on account of availing leave for long duration during probation period. It has been decided that in such cases if an employee does not complete 75% of the total duration prescribed for probation on account of availing any kind of leave as permissible to a probationer under the Rules, his/her probation period may be extended by the length of the Leave availed, but not exceeding double the prescribed period of probation.

3. So far as persons serving in the Indian Audit & Accounts Departments are concerned, these orders are being issued after consultation with the C&AG of India.

(Sanjiv Kumar)
Deputy Secretary to the Government of India

To
The Secretaries
All Ministries/ Departments of Government of India.
(As per the standard list)